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ITEM NO.3 COURT NO.5 SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7739/2008

(From the judgement and order dated 02/01/2008 in CRLMC  
No.2639/2006 of the HIGH COURT OF DELHI AT NEW DELHI)

STATE OF NCT OF DELHI Petitioner(s)

VERSUS

RAJIV KHURANA Respondent(s)

(With appln(s) for c/delay in filing SLP, stay and office report)  
(FOR FINAL DISPOSAL)

Date: 28/01/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

For Petitioner(s) Mr. P.P. Malhotra,ASG  
Ms. Rachna Srivastava,Adv.  
Ms. Sadhana Sandhju,Adv.  
Mr. Anil Katiyar,Adv.  
For Mr. D.S. Mahra,Adv.

For Respondent(s) Mr. Ashwani Kumar,Adv.

UPON hearing counsel the Court made the following  
O R D E R

The matter is adjourned by one week.

(A.S. BISHT)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER

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